

**Waiving off central taxes in respect of corporate sector**

\*298. SHRI ALOK TIWARI: Will the Minister of FINANCE be pleased to state:

(a) the details of central taxes waived off in respect of corporate groups and companies during 2013-14 and 2014-15 so far, year-wise and Central tax-wise;

(b) the names of the top hundred companies which benefited from tax waiver during the period;

(c) the reasons and rationale for waiver of 5.32 lakh crore during 2013 to the richest corporate growth;

(d) whether Government would review its decision to waive off central taxes in respect of corporate sector; and

(e) if not, the reasons therefor?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (e) The revenue forgone in respect of corporate tax payers under direct taxes during the year 2013-14 is estimated at ₹76116.3 crore (after taking into account collection due to MAT). The revenue foregone figures have been estimated upto financial year 2013-14 only.

An assessee can claim deduction under various sections of the Income Tax Act. Date of revenue foregone is maintained and reported section wise and not assessee wise.

The aggregate revenue forgone for 2013-14, from central taxes (both direct and indirect) has been estimated at ₹5,72,923.3 crore. In so far as direct taxes are concerned, tax incentives have been provided to promote creation of infrastructure facilities, balanced regional development, exports, generation of employment, rural development, scientific research and development and also to encourage savings and investments. With regard to indirect taxes, customs and central excise duty exemptions/concessions are extended to goods in general with a view to achieve various policy objectives of the Government.

Revenue forgone in respect of corporate taxpayers is mainly on account of profit-linked deductions and the same are being gradually phased out.

**Bribing of doctors by a pharmaceutical company**

\*299. SHRI D. RAJA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the Medical Council of India (MCI) has received a complaint of bribing about 300 doctors by an Ahmedabad-based pharmaceutical